

Food Processing Industries in Punjab

1534. SHRI KAMAL CHAUDHRY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Union Government have any proposal to set up more food processing units in Punjab;

(b) if so, the details thereof; and

(c) the time by which such units are likely to be set up?

THE MINISTER FOR TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Ministry of Food Processing Industries does not propose to set up any food processing unit in the central public sector in Punjab.

(b) and (c). Do not arise.

Financial Assistance for Construction of Houses in Punjab

1535. SHRI KAMAL CHAUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total amount sanctioned by Un-

ion Government to Punjab for the construction of houses for the poorer sections of the society during the years 1987, 1988 and 1989, year-wise;

(b) the number and details of houses constructed till date under the various schemes;

(c) whether the targets have been achieved;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (e). Housing is a State subject and the State Govts./ UT Administrations formulate and implement the schemes as per their priorities. The Union Government initiated the scheme of Indira Awas Yojana in 1985 to provide shelter to Scheduled Castes/Scheduled Tribes and freed bonded labourers in rural areas through financial assistance to state rural development agencies.

As per available information the details about the allocations made under the Indira Awas Yojana for the period 1987-88 to 1989-90 and houses constructed under this Yojana are as under:

	1987-88	1988-89	1989-90 (upto 30.9.89)
Allocation (Rs. in lakhs)	123.00	123.00	96.52
Houses constructed (units)	1366	Not reported	1098

Direction of Supreme Court to Ban Certain Drugs

1536. SHRI P.C. THOMAS: Will the Minister of HEALTH AND FAMILY WEL-

FARE be pleased to state:

(a) whether Supreme Court directed in its judgement in 1987, as reported in All India Reporter (AIR) 1987, that certain drugs